

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

21. C.P. (IB)-1123(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2024**

**NAME OF THE PARTIES: Millenium Enterprise**  
**V/s**  
**Sheetal Chetan Tanna**  
**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

None has appeared for the Petitioner. This matter is listed on board on several occasions. However, it is evident from the order sheet of various dates that none has appeared from the side of the Petitioner. It appears that the Petitioner is not interested in prosecuting the matter any further.

In view of the above conduct and continuous absence of the Petitioner, we are of the considered view that the Petitioner does not want to prosecute the matter any further. Accordingly, **C.P.(IB)-1123(MB)2023** is **dismissed for non-prosecution**. All the pending IA's/MA's in this Company Petition are rendered **infructuous** and hence **dismissed**. File be consigned to records.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
01.02.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**